

An Industry Initiative



GRADUATE INSOLVENCY PROGRAMME

by

Indian Institute of Corporate Affairs

PROSPECTUS 2021-2023



IMPORTANT DATES

Registration Open : January 20, 2021

Registration Closes : April 21, 2021

Test Date : May 09, 2021

Commencement of Classes : July 01, 2021



GRADUATE INSOLVENCY PROGRAMME:

An Industry Initiative

The Graduate Insolvency Programme (GIP) is the first of its kind programme for those aspiring to take up the discipline of insolvency professional as a career or seeking to take up other roles in the value chain, in India and in foreign jurisdictions. A student who completes the GIP will be eligible for registration as insolvency professional under the Insolvency and Bankruptcy Code 2016, without having to wait to acquire the 10-year experience as required by the Code at present.

For those aspiring to become in-house counsels or serve as advisors to stakeholders in insolvency, liquidation, bankruptcy or turnaround process, the GIP will benefit at entry level and in career growth. The GIP will also be great value to those who elect to become insolvency or restructuring professionals or join academics or research in the field of insolvency.

An insolvency professional, serving as a licenced practitioner or in any other capacity, needs not only the domain knowledge but also a range of skills, multiple abilities and extra-ordinary qualities. It also needs a fair degree of appreciation of cultures, social and other factors surrounding an insolvency proceeding. An insolvency professional also has ethical and moral obligations. The GIP offers all that the market expects from a high-quality insolvency professional. A student can also start earning in the second year.

Recognised by the Insolvency and Bankruptcy Board of India and curated by a group comprising eminent economists, insolvency, financial, legal and other experts, GIP is designed to provide exposure to real-time situations and on-ground training. The programme offers opportunities to work with leading insolvency professionals and other stakeholders providing the graduates the skill and experience that will help them to take their career to the next level and increase marketability to employers.

RECOGNISED BY



A dream certification programme for career in the **insolvency industry**

Dr. M.S. SahooChairperson
Insolvency and Bankruptcy Boa<u>rd of India</u>

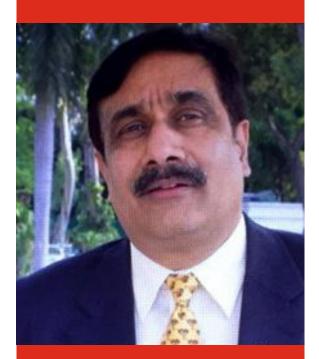
MESSAGE

The Insolvency and Bankruptcy Code, 2016 (Code) is a transformational law. It provides a market mechanism for time-bound resolution of insolvencies of corporate persons, partnership firms and individuals. Implementation of such a state-of-the-art insolvency law rests on the shoulders of the professionals, led by an insolvency professional, who steers the processes under the Code as well as guides the stakeholders for arriving at legally compliant and most efficient market outcomes.

An insolvency professional is a key institution of the insolvency regime. He is the beacon of hope for the person in financial distress and its stakeholders. He plays a key role in insolvency proceedings (resolution, liquidation and bankruptcy processes) of financially distressed persons (companies, limited liability partnerships, partnership and proprietorship firms and individuals)under the Code.

An individual is eligible for registration as an insolvency professional if he has ten years of post-membership experience as a Chartered Accountant, Company Secretary, Cost Accountant, or Advocate, or has 15 years of experience in management after bachelor's degree. However, an individual, who has completed the Graduate Insolvency Programme (GIP) approved by the Insolvency and Bankruptcy Board of India, is also eligible for registration as an insolvency professional. This enables young and bright minds, having a professional qualification or master's degree in specified subjects, but not having the required experience, to complete the GIP and become an insolvency professional.

The Insolvency and Bankruptcy Board of India has approved the GIP offered by the Indian Institute of Corporate Affairs. The first batch of GIP commenced on 1st July, 2019 with 37 students. On completion of the course work, these students are currently undergoing internship at cutting edge professional firms. The second batch commenced on 1st July, 2020 with 40 students. I am happy that the pass outs from top tier Institutes are enrolling for GIP. I am confident that pass outs of GIP would add tremendous value to the insolvency ecosystem and contribute to its further development.



Dr. Sameer SharmaPhD, D.Litt
Director General & CEO
Indian Institute of Corporate Affairs

MESSAGE

Over a period of time, the Indian Institute of Corporate Affairs (IICA) has evolved as a blended think tank engaging in policy research, training and academics. We offer a blend of educational excellence and real-world experience and for this we rely on our unique IICA way of learning, which marries excellence with impact. The Graduate Insolvency Program (GIP) is tailor made to empower learners to acquire 10 years of experience in 24 months of the programme. Naturally, the 12 month internship program is a key part of GIP. Moreover, the GIP contains preparatory, specialized and personality development course and participants work closely with insolvency professionals in class as well as during internships.

We look forward to welcoming young graduates to the GIP - one of its own kind in the world.

ABOUT IICA

The Indian Institute of Corporate Affairs established by the Ministry of Corporate Affairs (MCA), Government of India, is a think tank which supports the initiatives of the Ministry on all matters relating to Corporate Affairs. Key activities carried out by IICA include induction and in-service training to Indian Corporate Law Service (ICLS) officers, capacity-building and training programmes, public policy advisory functions, public outreach and stakeholder consultations through seminars, conferences and forums. In particular, anticipating corporate needs for better ease of doing business, reviewing corporate laws to meet the challenges of an ever evolving business environment, exploring new paradigms such as investor education, and periodic review of corporate governance norms and best practices are some of the more recent, prominent initiatives spearheaded by the institute. IICA imparts knowledge and training through its network of schools and centers are follows:

Schools: School of Corporate Governance & Public Policy (SoCGPP); School of Competition Law & market Regulation (SoCLMR); School of Corporate Law (SoCL) and School of Finance (SoF).

Centres: Centre for Micro, Small & Medium Enterprise (MSME); Centre for Business Innovation, Incubation & Skill Development (BIISD); Centre for Institutional Partnerships and Corporate Communications (IPCC), Centre of Excellence for Sustainable Development (CESD), Centre for Insolvency and Bankruptcy, Centre for Independent Directors & National Foundation for Corporate Social Responsibility (NFCSR).

VISION

To function as a holistic, capacity building institution and think-tank for corporate regulation and reform, through synergised knowledge creation and management, global partnerships and real time solutions.

GIP INFRASTRUCTURE



CENTER FOR INSOLVENCY _____ AND BANKRUPTCY

India is in the process of establishing a robust insolvency framework with the enactment of Insolvency and Bankruptcy Code 2016. The Code has made rapid strides in short time and is one of the success stories of recent Indian economic reforms. A first in India, the Centre for Insolvency and Bankruptcy has been set up as an apex point of learning in insolvency through education and training by active stakeholder engagement and participation. The GIP is delivered through the Centre and its initiatives.

The Centre serves as an apex point of learning on insolvency and related areas, in association with the key stakeholders and institutions where in the Chairs are headed by eminent experts and thinker.

The Centre has taken following key research and initiatives in the period 2020-2021.

- "Regulatory Framework for Resolution of Financial Service Providers" funded research under CDM Scheme, Ministry of Corporate Affairs.
- "Assessment of Corporate Insolvency Resolution Process Timeline" funded under IBBI Research Initiative Scheme.
- Organized Friday Webinar Series with experts from 14 jurisdictions on "Impact of COVID on Insolvency Regimes across jurisdiction". The series drew great traction and led to high quality discussions.
- Policy inputs to government on Suggestions for strengthening Insolvency and Bankruptcy Code, 2016 and Informal restructuring for distressed firms.
- Established collaboration with the City of London to conduct deliberations with industry experts in the UK and India.

The Centre is headed by Dr.Neeti Shikha. Dr. Shikha holds over a decade of experience in researching and teaching in the area of corporate, commercial laws and insolvency laws.

After completing her LLM from University College London, UK, she did her PhD from National Law University Jodhpur. She has completed Law Teacher's programme from UCL, London. She has been recipient of prestigious Hague Scholarship at the Hague Academy of International Laws. She has held academic positions at various law and business schools in India and Singapore and has given guest talks at the University of Indonesia, National University Singapore, Nanyang Technology University, Singapore. She serves on Academic Advisory Board of India School of Public policy and on board of advisors of India's leading think tank, Centre for Civil Society, New Delhi. She has published widely in leading journals and newspapers and has authored two leading books on corporate governance. She champions liberal ideas and pro-market reforms.

IBBI Chair	Reserv	Bank of India Chair	IEPF Chai	cCl Chair
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ADVISORY BOARD_____



Justice S.J MukhopadhyayFormer Justice supreme court of India
Former Chairman NCLAT



Justice A.K. SikriFormer Judge,
Supreme Court of India (Chair)



Dr. K.V. Subramanian Chief Economic Advisor, Government of India



Dr. M.S. SahooChairperson, Insolvency and
Bankruptcy Board of India
(Permanent Invitee)



Dr. Paul J. Omar Senior Lecturer De Montfort University ,UK



Shri Arvind P. Datar Senior Advocate, Supreme Court of India



Mr. Scott AtkinsPartner Chair & Head of Risk Advisory
Norton Rose Fulbright, Australia



Dr. Sameer SharmaDirector General & CEO, IICA,
(Permanent Invitee)



Prof Abizer DiwanjiPartner and National Leader EY
Hony. Course Director



Dr. Sameer Sharma

Director General & CEO, Indian Institute of Corporate Affair

Mr. Parag Tripathi

Senior Advocate, Supreme Court of India

Dr. Anuradha Guru

Executive Director
Insolvency & Bankruptcy Board of India

Mr. Abizer Diwanji

Partner and National Leader, Financial Service Ernst &Young

Shri Vijay Kumar Iyer

Partner, Deloitte Touche Tohmatsu India LLP

Shri Ramji Srinivasan

Senior Advocate, Supreme Court of India

Ms. Mamta Binani

Former President, Institute of Company Secretaries of India (ICSI)

SPECIAL INVITEE

Dr. Neeti Shikha

Head, Centre for Insolvency & Bankruptcy, IICA

Dr. Pyla Narayana Rao

Associate Professor School of Corporate law, IICA



Prof Abizer DiwanjiPartner and National Leader EY
Honorary Course Director

Abizer Diwanji is the Head of Financial Services with EY India. He was the founding partner of the Restructuring and Turnaround business for EY in India.

He has 30+ years' experience in advising in M&A advisory, Restructuring Advisor, Business advisory and Regulatory advisory services. He has worked on government projects including the LIC cards and the GIPSA heath insurance claim process outsourcing ventures, and is a member of various committees was with KPMG India for 15 years of which 3 were as head of Financial Services.

Abizer is a Rank Holder Chartered Accountant, and a Commerce Graduate from the University of Mumbai.

Abizer has been a thought leader in the Financial Services and Distressed assets space. He has extensive experience in assisting buyers and sellers of businesses in evaluating the risks and opportunities of their intended transactions. He has managed and led a number of high profile and complex transactions and thus has a deep understanding and practical experience of dealing with issues that arise in Indian transactions.

Key Transactions in the public domain include:

- Acquisition by ICICI Bank of Bank of Madura and Sangli Bank
- Acquisition of Centurion bank by Sabre Group
- Acquisition of two banks for Centurion Bank
- Merger of IDBI Limited with IDBI Bank
- Acquisition of MF Global with Philip Capital
- Liquidation of Lehman Brothers in India
- Sale of MF Global India business to Philip Capital .
- Joint Venture between Magma Fincorp and Talanx AG of Germany
- Acquisition of the Indian manufacturing business of Kilitch Pharma by Akorn of the US
- Overseas acquisition by large IT services and BPO companies including Wipro, HCL, Patni Computers and Hexaware
- FCCB restructuring of Wockhardt Limited
- Insolvency process of DHFL
- Acquisition of a bank in Indonesia for SBI
- Led large banking deals like Merger of PNB with OBC and UBI, transformation of LVB,
- Leading the FCO interventions in the Financial Services sector

INSOLVENCY RESEARCH FOUNDATION

Insolvency Research Foundation (IRF) has been established by IICA, in partnership with SIPI, an insolvency think tank, as an independent research centre to serve public good and help in robust policy making based on deep research.

IRF also aims to develop a community in pursuit of scholarship in the field of insolvency. It will seek to strengthen the interaction between government and academics in public policy making. Its activities will lead to emergence of a cadre of scholars and a robust network of academics, scholars and jurists in the area of insolvency.

IRF supports the Centre for Insolvency and Bankruptcy and feeds into the technical content of GIP. The foundation will gather support from the corporate houses for its research and other academic activities through the Corporate Social Responsibility wing of such houses. In past, it has conducted various conferences, workshops and symposiums on the themes of personal insolvency, fresh start process as well as cross disciplinary issues such as interface of tax laws with IBC.

The first of its kind in the world, IRF strives to complement India's aspirations to climb up the Ease of Doing Business ranking.

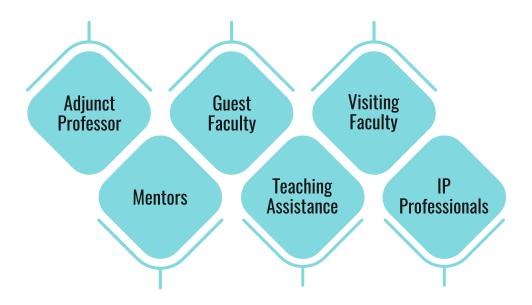


Society of Insolvency Practitioners of India



FACULTY

Institutions of learning are defined by those who teach there. IICA has gathered the best minds in India and from other jurisdictions to deliver the GIP. Together these eminent scholars, judges, thought leaders, practitioners and experts will teach and share their knowledge, learnings and experiences with the GIP students.





FOREIGN FACULTY

Aurelio G. Martinez

Assistant Professor, Singapore Management University and Head of the Singapore Global Restructuring Initiative

Wan Wai Yee

Associate Dean (Research and Internationalisation) and Professor, School of Law, University of Hong Kong

Ian Mann

Harneys Asia Managing Partner, Head of Litigation, Insolvency and Restructuring Group in Hong Kong.

Rebecca Parry

Professor at Nottingham Law School

Reinhard Bork

Hold Chair for civil procedure Law at Hamburg
University

Christopher Symes

Professor at University of Adelaide

Jason Harris

Professor of Corporate Law at University of Sydney

Akhshaya Kamalnath

Lecturer at Deakin Law School, Australia

Zinian Zhang

University of Leeds, England

Adrian Walters

Ralph L. Brill Professor of Law at IIT Chicago-Kent College of Law

Ylli Dautaj

Managing Partner DER Legal, Sweden

JuanittaCalitz

Associate Professor at University of Johannesburg

Dr. Eric Levenstein

Director and Head of the Insolvency, Business Rescue & Restructuring Department at Werksmans Attorneys





CORE FACULTY_



Dr. Neeti ShikhaHead, Centre for Insolvency & Bankruptcy
Indian Institute of Corporate Affairs



Dr. Pyla N RaoAssociate Professor
School of Corporate Law



Dr. Neeraj GuptaAssociate Professor
School of Corporate Governance & Public Policy



Dr. Garima Dhadhich

Associate Professor
School of Business Environment

EMINENT FACULTY_



Dr. M.S. SahooChairperson
IBBI



Justice
S. J. Mukhopadhaya
Former Justice
Supreme Court of India
Former Chairman NCLAT



Mr. Krishnamurthy
Venkata Subramanian
Chief Economic Adviser
Government of India



Mr. P.R. RameshFormer Chairman
Deloitte



Mr. Abizer Diwanji

Course Director

Partner & National Leader EY



Mr. Vijay lyer
Senior Director
Deloitte



Mr. Ram Kumar
Partner
EY



Sh. Anurag DasCEO- International Asset
Reconstruction Company



Mr. Saket Mishra
President
Venus India Asset
Finance Private Limited



Mr. Sumit MakhijaPartner
Delloite



Prof. Upendra BaxiProfessor of
Law University of Warwick



Mr. C.S. VermaFormer Chairman
SAIL



Mr. David BarnesRegulatory & Public Policy Leader
Deloitte Global Risk



Dr. Ms. Mukulita VijayawargiyaWhole Time Member
IBBI



Sh. Ashish MakhijaDirector
AMC Law firm



Sh. Vinod KothariCEO
Vinod Kothari Consultants



Dr. V. SrinivasAddl. Secretary
DoPT



Mr. Dhiraj Nyyar Chief Economist Vedanta Resources



Dr. V. SrirajJoint Director Competition
Commission of India



Dr. Pronab SenFormer Chairman
National Statistical Commission



Ms Khushboo Vaish Senior Director Alvarez & Marshall



Prof. William F. FoxProfessor and former Dean
of Columbus law school



Mr. Mahesh Uttamchandani
Practice Manager for Financial
Inclusion Infrastructure and Access
The World Bank Group



Mr. Satish Kumar Gupta Stressed Asset Professional



Dr. Shruti RajagopalanSenior Research Fellow,
Indian Political Economy and
Emergent Ventures India ,USA



Ms. Aparna Ravi Partner Samvaad Partners



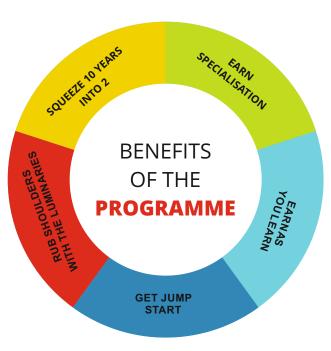
Mr. M. Govinda Rao
Director
National Institute of
Public Finance and Policy



Sh. Ajay Vohra Managing Partner of Vaish Associates

FOCUS OF LEARNING





PROGRAMME STRUCTURE

DURATION

24 months (96 weeks)*.

- An intensive residential classroom programme of 12 months (48 weeks)
- A hands-on internship programme at the cutting edge of the practice for 12 months (48 weeks)

Trimester I	July – September 2021	12 weeks	720 Hours
Trimester II October – December 2021 12 weeks 720 F		720 Hours	
Trimester III	January – March 2022	larch 2022 12 weeks 720 Hours	
Internship I	April – December 2022	1440 Hours (Minimum)	
Internship II	Internship II January - March 2023 480 Hours (Minimur		(Minimum)
Trimester IV	April – June 2023	12 weeks	720 Hours

*This is suggestive and may be subject to change.

RESIDENTIAL CLASS ROOM PROGRAMME

Preparatory Phase

The preparatory phase provides GIP students with a strong base of knowledge that will enable them to adapt to changing conditions including the dynamic insolvency and bankruptcy regime in India. Moreover, the students will be able to appreciate and apply the specialized courses in insolvency and bankruptcy that follow the Preparatory phase.

Specialisation Phase

The Specialization subjects would impart a deep understanding of the Code and its evolution, along with the legal framework within which insolvency professionals are required to operate. This will empower GIP students to "hit the ground running" for their internships. The IPs gain as much practical experience as possible and would make the students employable in any sphere of the insolvency ecosystem, and fulfill a key objective of the Code: 'producing a cadre of top-quality IPs who can deliver world-class services as resolution professionals, liquidators, or in other capacities...'

Personality Development.

The Personality Development phase focuses on developing all-round personality of the students. Some of the topics covered are, Leadership, Problem Solver: Data Analysis, Consensus Building and Negotiation, Communication / Writing Skills, Grooming / Persona / Gravitas, Thought Leadership, Emotional Intelligence, Self-Management, Time Management, Dealing with Stakeholders, Ethics and managing moral dilemmas and Assessment and readiness for internship.

CONTENT	COMMENTS	
Teaching Modules	A fine mix of theory and practice to be delivered by tutors and experts.	
Mentors	Students will be assigned Mentors. Mentors will be available to a larger batch of students (1:10). The role of Mentors would be to serve as a guide at the macro (visionary) level.	
Teaching Assistants (TA)	TA would be assigned to a smaller group (1:5). TA would be accessible to answer questions and clarify doubts on course content. Some TAs could also be tutors or the other way around.	
Case Studies	Modules should be delivered around case studies where ever feasible.	
The Talk Series	A series of lectures by visionaries, leaders and inspirational personalities drawn from different spheres - economy, law, finance, society, politics, spiritual and others. This will be based on areas and personalities identified. The Talk Series may be delivered in collaboration with another institution.	
A week with the Legends	This will bring the iconic insolvency experts together in the institute for five days.	
Off-sites	Two in Phase I and one in Phase II.	
Seminars	One seminar in every two months in Phase I. Seminars will be organised by students.	
Workshops and Roundtables	There will be one every alternate month. Workshop will be more about in-depth exercise based forum. Roundtables will comprise of interaction and discussion with experts and stakeholder representatives.	
Symposium	Need-based symposiums will be organised.	
External Conferences	Students will be permitted to attend in batches. Need to devise an equitable methodology.	
Activities	Designed to develop soft skills. These will run parallel with other modules.	
Exploring the Students	Activities will allow spotting to other talents of students – not only communication skills and leadership but also fine arts. The objective is overall development of personality.	
Book Review	Review of books. Where possible authors whose books are reviewed should be invited to speak or interact.	
Mock Competitions	These competitions will be organised through the classroom.	
Projects and Tasks	These would include giving tasks and projects.	
Assessment	Assessment will be done through award of credits.	

LEARNING AND EXPERIENCES



Diksha Sharma | International Asset Reconstruction Company Private Limited

"

The best parts of my internship are the exposure to buy-side activities in the distressed ecosystem and opportunity to work with the firm's core-investment team. This allows me to explore and learn with a completely different outlook. It helps me see, first-hand, why the market prefers IBC and the constant need to keep this economic law in-line with needs of the evolving market.



Sarthak Ohri | Deloitte

"

Interning at Deloitte has been an enriching experience. The organisation was well aware of our learning objectives which were reassessed every month to ensure that the training goes as per the schedule. I was part of two projects. In one project I got an opportunity to work with an Insolvency Professional and in the other project I worked with a resolution applicant.



Archit Gupta | Grant Thornton Restructuring Services LLP

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Interning at firm like Grant Thornton, which is well established in insolvency space, has given me an exposure which is unparellel in terms of A-Z of the corporate insolvency regime as sought to be established by the Insolvency and Bankruptcy Code. This exposure along with guidance by colleagues and seniors in the firm has immeasurably added to my learnings of the insolvency regime.



Rishika Raj | ASC Group

"

"My internship experience has been exhilarating. Working on live projects has improved my learning curve as well given me practical insights of the insolvency eco-system. The firm has constantly mentored in bridging the gap between the theoretical knowledge and practical experience. The work exposure has enhanced my knowledge in the insolvency domain."



Kunal Phatangare | Duff and Phelps

"

"Interning at Duff and Phelps has been a great experience. The company has indeed afforded me the required all-round exposure to enter into the comprehensive insolvency ecosystem as a trained professional."

FINAL TRANEESHIP UPDATE

All 37 GIP candidates 100% placed

HIGHEST PACKAGE 12 lacs P.A.

AVERAGE PACKAGE 6.4 lacs P.A.

First GIP Batch, class of 2021





























THE CAMPUS AND AROUND

Infrastructure: The Indian Institute of Corporate Affairs is spread over an area of fourteen acres. The Infrastructure comprises of Administrative Building, Retreat Block, Director's residence, Trainees Hostel comprising of seventy two rooms and residential complex consisting of 24 one BHK rooms, 10 two-BHK rooms and ten 3-BHK rooms. All the buildings are maintained by Administration Section of the IICA. Administration Branch is headed by CAO who is assisted by the Administrative officers.

Transport: IICA has vehicle for providing conveyance facility on payment to both faculty and administrative staff who reside in Delhi and NCR. It is also used for students activities such as visit to NCLT, IBBI etc. The campus is well connected to National Highway-8 by Haryana and Rajasthan State Road Transport. Autorickshaws and city buses ply from campus area to places like MG Road, Rajiv Chowk and Gurugram area. Services like Ola and Uber are available from Airport, Railway Stations and Metro Stations to facilitate the arrival at the institute.

Logistic Support: The 275 seater auditorium at IICA campus with world class state of the art facilities is ideal for the conducting of seminars and other seminal events. The Administration Branch of IICA provides classroom facilities and logistic support to ICLS Academy/Schools/Centers for the conduct of Training Programmes, conferences, Seminars, workshops etc. A Yes Bank ATM counter is available on the campus to cater to the requirements of the students and staff.

Gymnasium & Sports: IICA has established a Gymnasium having latest equipments i.e. Treadmills, Cycling, Weightlifting, Dumbbells etc. Students, Staff and residents visit the Gym for the workout exercises to maintain physical fitness. Besides, there is an arrangement for sports facilities i.e. (Table tennis, Carom, Chess, Snooker Table, Badminton, Football, and Volley Ball).









Laundry Room: IICA has Laundry facilities for students and staff for washing, dry-cleaning & Ironing of clothes on payment basis.

Knowledge Resource Centre: The digitized Knowledge Resource Centre has state of the equipment designed for the ease of round the clock access and easy location of the meticulously sourced, huge variety of reading and reference material.

IICA is located near Gurugram, a city just southwest of New Delhi in northern India. A vibrant amalgamation of people and cultures, professionalism and opportunism, concrete and nature, this city of Gurugram is also known as a financial and technology hub. The city hosts some of best restaurants and cafes. The Kingdom of Dreams is a large complex for theatrical shows. Sheetala Mata Mandir is an orange-and-white-striped Hindu temple. Heritage Transport Museum and Vintage Camera Museum are located short drive from the campus. West of the city, Sultanpur National Park is home to hundreds of bird species.









ELIGIBILITY

Qualification

- Chartered Accountant
- Advocate
- Cost Accountant
- Company Secretary
- B.E / B.Tech
- Post-graduate with major subjects in Economics,
 Finance, Commerce, Management and Insolvency with aggregate 50% marks

Experience

There is no requirement of any experience.

Age

Should not be more than 28 years as on the last day of registration.

Reservation Policy

Reservations for those belonging to SC/ST/OBC/EWS/NCL and PWD category as per government norms are applicable.

HOW TO APPLY

- Application can be submit online only, please visit the link below for submitting the online application https://iica.nic.in/gip/.
- Application Fee: INR 3000 (Including 2 centre option).
- INR 500 for selection of aditional centre (two additional centre can be selected)



SELECTION

- Eligible candidates will have to clear written examination.
- Candidates will be selected based on their performance in the written examination. Selected candidates will be invited for Group Discussion and Personal Interview to be held under the oversight of observers who are experts in subject and members of faculty.

BATCH SIZE

A maximum of 52 students only will be enrolled for effective learning.

TEST CENTRES

The written examination for the GIP will be conducted at Ahmedabad, Gandhinagar, Allahabad, Bengaluru, Chandigarh-Mohali, Chennai, Cuttack, Delhi NCR, Guwahati, Hyderabad, Jaipur, Kolkata, Mumbai-Navi Mumbai-Thane and Trivandrum.

Candidates will be give option to select any four cities in order of their preference.

SYLLABUS

Scope and coverage of questions under different subject areas:

- Ethics
- Domain Knowledge
- Legal Aptitude
- Financial Aptitude
- General Knowledge and Current Affairs
- Mathematics
- Logical Reasoning
- English including comprehension

FEES

A. Tuition and other charges				
S. No.	Fee Head	Amount (INR)		
1.	Tuition Fee	9,16,000		
2.	Library Fee	37,500		
3.	Internet Fee	7,500		
Total Fee (non refundable)		9,61,000		
B. Residence charges**				
1.	Hostel Fees	1,44,000		
2.	Food	1,20,000		
Total Fee (non refundable)		2,64,000		
A+B (Rs. 9,61,000+Rs. 2,64,000)		Total Course fee - Rs. 12,25,000 *		

* For 2 years

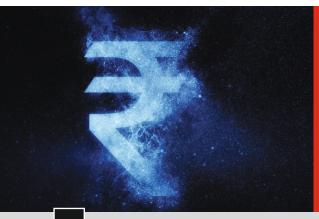
IICA Scholar's Scheme : IICA offers merit based scholarship of amount 4 lakhs each to students in following categories: Best Women PerformerBest Male Performer Economically Weaker Section (EWS, if any)SC/STThere are opportunities to work on campus as research assistant/teaching assistant. For the batch of 2019-2021 State Bank of India had announced a scholarship of 4 lakhs to the most deserving candidates.

Student loans: Student loan will be easily available to students who qualify GIP subject to the candidate satisfying the prescribed terms

SBI has registered and also extended opportunity to avail full Loan facilities.

BANK DETAILS:

Beneficiary Bank	StateBank of India
Branch Address	IMT Manesar
IFSC / RTGS	SBIN 0016371
Account No.	0000 0038 322148373
Beneficiary Name	Indian Institute of Corporate Affairs
MICR Code	110002501



EARN AS YOU LEARN

The students will start earning as they enter into the Internship Phase. Some students might be selected as Research Assistant Fellows and earn from that.

^{*} Subject to applicable taxes

^{**} The GIP is a residential programme and students are required to stay in IICA Campus for 1st year

^{*} Total course fee for two years is Rs. 12,25,000 (does not include taxes). (The fees is non refundable in any circumstances)



The GIP will produce a cadre of top-quality insolvency professionals who can deliver world-class services as resolution professionals, liquidators or in other capacities in the value chain of insolvency services. The leading insolvency professional entities, law firms, advisory firms, banks and other institutions, including those located out of India, will compete to hire the graduating students. The GIP is an investment that would bring the graduating students returns by way of their placements and challenging career opportunities.

Campus recruitment is one of the most widely used measures to hire fresh graduates each year. Be it a large multinational corporation or a new age start-up, campus recruitment definitely forms one of the largest bulk recruitment exercises for every organization. IICA plans to invite a large number advisory and law firms, corporations and other institutions to visit the campus to recruit final year students for their entry level positions.

IICA is well equipped with necessary facilities - the state of the art, air-conditioned classrooms/auditorium equipped with multimedia and audio-visual equipment, boardroom for group discussions, and rooms for conducting personal interviews. Any specific arrangements etc. shall be done by IICA.

GIP **NETWORK**









































Contact Person:

Dr. Neeti Shikha,Head, Centre for Insolvency & Bankruptcy
Indian Institute of Corporate Affairs

Ph:- 0124-2640000

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